SEARCH ASSESSMENT MASTER UPDATION ANNUAL RETURN UTILITIES REPORT LOGIN HISTORY LOGOUT Public Authority: National Human Rights Commission Role: Nodal Officer User: Mukesh **Quarterly Return Form Public Authority: National Human Rights Commission** Back Year: 2023-2024 Quarter: 4 Mode: EDIT * Blocks are mandatory * Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected *Block I (Details about the requests and appeals) Progress during Quarter (01/01/2024 -- 31/03/2024) Decisions where No.of applications Recieved during the request/appeals Opening Balance as No. of cases Decisions where recieved as transfer Quarter (including accepted on begining of transferred to other request/appeals from other PAs u/s cases transferred to (Request dispose of Quarter 4 PAs u/s 6(3) rejected 6(3) other PAs) and request return to applicant) Requests 10 22 454 26 0 456 First 0 39 N/A N/A 39 Appeals Total no. of CAPIOs designated Total no. of CPIOs designated Total no. of AAs designated 21 21 4 *Block II (Details about fees collected, penalty imposed and disciplinary action taken) Addl. Fee Collected(in Registration Fee Penalty Amount Recovered (in Rs.) No. of cases where disciplinary action Collected(in Rs.)u/s 7(1) Rs.) u/s 7(3) as directed by CIC u/s 20(1) taken against any officer u/s 20(2) 2424 300 0 *Block III (Details of various provisions of section 8 while rejecting the requested information) No. of times various provisions were invoked while rejecting requests Relevant Sections of RTI Act 2005 Section 8 (1) Sections other 0 0 0 0 0 0 0 0 Block IV (Details regarding compliance of direction/recommendation of the Commission) Whether action is Reference No. of cases wherein Commission initiated to comply with S.No. Details, thereof (max. 250 chars) made specific recommendation as per section ecommendation of 25(5) (max. 20 chars) Commission. 1 Select ~ 2 Select ~ 3 Select v Select v Select ~ Select ~ 6 7 Select ~

Select ~

8

9				f f	1
9			Select	<u> </u>	
10			Select	· [
f the Pub	olic Authority made any citizen	y changes in regard to s, please provide the s	its rules/regul ummarized det	ations/procedures a ails of the changes (s a result of requested information by max. 500 chars)
. Is the	Mandatory	g Mandatory Disclos	sures and Tra		If Answer of (A) is yes -
osted or	te under Sec. 4(1)(b) In the website of hthority ?	Is there any other m		mination? Provide	Provide the detail/ URL of webpage where the disclosure is posted
	Yes V				https://nhrc.nic.in/rti-act-2005
* Name o	of Transparency Officer	r, if any, in the Public A	uthority along	with the designation	n, telephone number & e-mail ID ,
Whether Appointed	Transparency Officer	Yes V			
		(a : 1/		(Please do r	ot add Shri/Smt./Mr./Ms. before the nan
Name of	Transparency Officer	Sanjay Kumar			
Name of [*] Gender	Transparency Officer) Male			nux - Very Service - Control
Gender	on) Male v	(Enter Landlin	e Numbers as STD C	ode-Phone Number e.g. 011-23346789)
Gender Designati	on Jumber	Male V Deputy Secretary	(Enter Landlin	e Numbers as STD C	ode-Phone Number e.g. 011-23346789)
Gender Designati Contact N Email Add	on lumber dress	Male Deputy Secretary 24663245			ode-Phone Number e.g. 011-23346789)
Gender Designati Contact N Email Add B. Last D C. Has th	on Jumber dress ate of updating of Man	Male Deputy Secretary 24663245 dsa.nhrc@nic.in datory disclosure under	er Section 4(1)	(b) I Provide the detail/	
Gender Designati Contact N Email Add B. Last D C. Has th	on lumber dress ate of updating of Man e Mandatory Disclosur e OM No. 1/6/2011-IF	Male Deputy Secretary 24663245 dsa.nhrc@nic.in datory disclosure under	er Section 4(1)	(b) I Provide the detail/	30/04/2024 IIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIIII

Submit

RTI Request & Appeal Management Information System(RTI-MIS)



SEARCH

ASSESSMENT

MASTER UPDATION

ANNUAL RETURN

UTILITIES

REPORT

LOGIN HISTORY

LOGOUT

Public Authority: National Human Rights Commission

Role: Nodal Officer

User: Mukesh

Quarterly Return Form

Public Authority: National Human Rights Commission

Year: 2023-2024

Quarter: 3

Mode: INSERT

* Blocks are mandatory

Back

* Registration Fee collected against the no of request is not necessarily equivalent to the total fee

*Block I (Details about the requests and appeals)

		Progress du	ring Quarter (01/1	0/2023 31/12/20	23)	
	Opening Balance as on begining of Quarter 3	No.of applications recieved as transfer	Recieved during the	No. of cases	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	0	(018)	(0 469)	(0 24)	0	0 453)
First Appeals	0	N/A	0 50	N/A	0	0 50

Total no. of CAPIOs designated	Total no. of CPIOs designated	Total no. of AAs designated
(0)	(0)	0

*Block II (Details about fees collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.)u/s 7(1)	Addit I co contestes (Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
(02764)	(021241)	(0 -	(0 —)

			No. of	rovisions times var	ious pro	visions w	ere invoke	d while	rejecting	requests			
					Relev	ant Sectio	ns of RTI	Act 200	5				ro.
				Section	n 8 (1)						Sec	tions	
а	ь	С	d	е	f	g	h	i	j	9	11	24	other
(a)	0	0		0	0	10	(0)	0	0	0	0	0	

Block IV (Details regarding compliance of direction/recommendation of the Commission)

No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1		Select V	
2		Select 🗸	
3		Select •	
4		Select V	
5		Select V	
6		Select •	
7		Select V	
8		Select V	

¥.				
9		Select 🕶		
		Select V		
10		its miles (regulations /proce	dures as	a result of requested information by the nax. 500 chars)
the Public Authority made any citizen	y changes in regard to s, please provide the s	ummarized details of the ch	nanges (n	nax. 500 chars)
Block V (Details regarding	a Mandatory Disclo	sures and Transparency	Officer)
A. Is the Mandatory		swer of (A) is No -		If Answer of (A) is yes -
Disclosure under Sec. 4(1)(b)	Te there any other n	nedium of dissemination? P (not exceeding 500 chars)	rovide	Provide the detail/ URL of webpage, where the disclosure is posted
Public Authority ?	details below	(not exceeding 500 chars)		() () () () () () () () () ()
Yes 🕶				https://nhrc.nic.in/rti-act-2005
Name of Transparency Office	r, if any, in the Public	: Authority along with the de	signation	, telephone number & e-mail ID ,
Whether Transparency Officer	Yes 🕶			
Appointed	Sanjay Kumar) (Pl	ease do no	ot add Shri/Smt./Mr./Ms. before the name
Name of Transparency Officer)			
Gender	Male 💙			ž
Designation	Deputy Secretary			
Contact Number	24663245	(Enter Landline Numbers a	s STD Co	ode-Phone Number e.g. 011-23346789)
Email Address	dsa.nhrc@nic.in			
B. Last Date of updating of Mar	ndatory disclosure und	ler Section 4(1)(b)		30/01/2024
			If	Answer of (C) is yes -
C. Has the Mandatory Disclosus DOPT vide OM No. 1/6/2011-I	re been audited by thir R dated 15.04.2013 ?	rd party as per Provide th	e detail/ is ¡	URL of webpage, where the Audit repor posted (max 150 chars)
7	Select V M0			
Date of audit of Mandatory dis-	elecure under Section	4(1)(h) (Format dd/mm/y)	(VV)	30/01/2024
Date of audit of Mandatory dis-	closure under Section	4(1)(b) (101mac da, 111m, 7, 1	,,,	
		Submit		M
				Juman
				Jodal officer (RTI Un
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				Hodai office.
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				Muy
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SSA, Comp	La C. L.			15.2.24



Public Authority: National Human Rights Commission

Role: Nodal Officer

User : Mukesh

Quarterly Return Form

Public Authority: National Human Rights Commission

Year: 2023-2024

Quarter: 2

Mode: EDIT

Back

* Blocks are mandatory * Registration Fee collected against the no of request is not necessarily equivalent to the total fee

collected.

*Block I (Details about the requests and appeals)

the same same and the same and		Progress du	ring Quarter (01/07	7/2023 30/09/20	23)	
	Opening Balance as on begining of Quarter 2	recieved as transfer	Recieved during the Quarter (including cases transferred to other PAs)	transferred to other	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	2	14	502	21	0	(497
First Appeals	4	N/A	63	N/A	0	67

Total no. of CAPIOs designated	Total no. of CPIOs designated	Total no. of AAs designated		
0	(19	4		

*Block II (Details about fees collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.)u/s 7(1)		Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
2361	5950	0	(0

*Block III (Details of various provisions of section 8 while rejecting the requested information)

No. of times various provisions were invoked while rejecting requests

Relevant Sections of RTI Act 2005

				Section	n 8 (1)						Se	ctions	
а	ь	С	d	е	f	g	h	i	j	9	1.1	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

Block TV (Details regarding compliance of direction/recommendation of the Commission)

i.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1,		Select 🗸	
2		Select >	
3		Select 🗸	
4		Select 🗸	
5		Select V	
6		Select >	
7		Select V	
8		Select 🗸	
9		Select V	

	is p	posted (max 150 chars)			
been audited by third party as per dated 15.04.2013 ?	Provide the detail/	Answer of (C) is yes - URL of webpage, where the Audit repo			
datory disclosure under Section 4(1)(b)	30/10/2023			
dsa.nhrc@nic.in					
24663245 (Enter Landline	e Numbers as STD Co	ode-Phone Number e.g. 011-23346789)			
Deputy Secretary					
Male 🗸					
Sanjay Kumar	(Please do n	ot add Shri/Smt./Mr./Ms. before the nam			
Yes 🗸					
, if any, in the Public Authority along	with the designation	, telephone number & e-mail ID ,			
		https://nhrc.nic.in/rti-act-2005			
Is there any other medium of disse	If Answer of (A) is No - there any other medium of dissemination? Provide details below (not exceeding 500 chars)				
	If Answer of (A) is M Is there any other medium of disse details below (not exceeding for the following of the following for the following	Is there any other medium of dissemination? Provide details below (not exceeding 500 chars) If any, in the Public Authority along with the designation Yes Sanjay Kumar Deputy Secretary 24663245 (Enter Landline Numbers as STD Codes and the designation of			

Submit

Public Authority: National Human Rights Commission

Role: Nodal Officer

User : Mukesh

Quarterly Return Form

Public Authority: National Human Rights Commission

Back

Year: 2023-2024 Quarter: 1

collected.

* Blocks are mandatory

Mode: EDIT st Registration Fee collected against the no of request is not necessarily equivalent to the total fee

*Block I (Details about the requests and appeals)

		Progress du	ring Quarter (01/04	4/2023 30/06/20	23)		
	Opening Balance as on begining of Quarter 1	recieved as transfer	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)	
Requests	8	6	521	26	0	507	
First Appeals	2	N/A	50	N/A	0		

	Total no. of AAs designated		
19	4		
	(19		

*Block II (Details about fees collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
2560	42	0	(0

*Block III (Details of various provisions of section 8 while rejecting the requested information)

No. of times various provisions were invoked while rejecting requests

Relevant Sections of RTI Act 2005

				Sectio	n 8 (1)						Sec	tions	
а	b	С	d	е	f	9	h	i	j	9	11	24	other
)	0	0	0	0	0	0	0	0	0	0	0	0	0

Block IV (Details regarding compliance of direction (recommendation of the Commission)

S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	de specific recommendation as per section	
1		Select 🗸	
2		Select V	
3		Select V	
4		Select V	
5		Select V	
6		Select V	
7		Select V	
8		Select V	
9		Select V	

			lations/procedures a tails of the changes (s a result of requested information by t (max. 500 chars)
Block V (Details regarding	g Mandatory Dis	closures and Tr	ansparency Office	r)
A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	Is there any other	Answer of (A) is er medium of disso low (not exceeding	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted	
Yes 🗸				https://nhrc.nic.in/rti-act-2005
* Name of Transparency Officer	r, if any, in the Pub	lic Authority along	with the designation	n, telephone number & e-mail ID ,
Whether Transparency Officer Appointed	Yes 🗸			
Name of Transparency Officer	Sanjay Kumar		(Please do r	not add Shri/Smt./Mr./Ms. before the name
Gender	Male 🕶			
Designation	Deputy Secre	tary		
Contact Number	24663245	(Enter Landlin	ne Numbers as STD C	ode-Phone Number e.g. 011-23346789)
Email Address	dsa.nhrc@nic	.in		
3. Last Date of updating of Man	datory disclosure u	under Section 4(1)	(b)	31/07/2023
C. Has the Mandatory Disclosure DOPT vide OM No. 1/6/2011-IR			Provide the detail/	f Answer of (C) is yes - URL of webpage, where the Audit repo posted (max 150 chars)
	elect ~			

Submit

Year*

Quarterly Return*

2022-2023	•
4th Quarter (Jan-Mar)	,

Submit

Cancel (Https://Dsscic.Nic.In/Dashboard)

Edit Previous Return (Https://Dsscic.Nic.In/Quarterly-Returns/Edit-Previous Returns/Edit-Previous Returns/Edit-Previous Returns/Edit-Previous Return Returns/Edit-Previous Retur

RTI Annual Return Information System

Quarterly Return Form

Public Authority: National Human Rights Commission

Ministry Name: Department of Home

Quarter: 4th Quarter (Jan-Mar) (2022-2023)

* Block! (Details about the requests and appeals)

				Progress	during Quarter	
	Opening Balance as on begining of 4th Quarter (Jan-Mar)	application received as transfer from other PAs u/s	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	5	0 14	0 529.	026.	0 -	0 514.
First Appeals	5	N/A	0 46	N/A	0 - *	0 491
		Total no. Of 0	CAPIOs designated	Total no. Of	CPIOs designated	Total no. Of AAs designated

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	
0 2830=	0 754/2	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)

Section

а	b	С	d	е	f	g	h	i	j		9	11	24	other
0	0	0	0	0	0	0	0	0		0	0	0	0	
* Bloc	k IV (Det	tails Rega	rding Ma	ndatory	Disclosu	ıres)								
A. Is	the Ma	ndatory I	Disclosurebsite of				posted o	on					webpage, nax 150 c	where the hars)
	Yes									www	.exam	ple.com		
	st Date on 4(1)b	of updat	ing of Ma	andator	y disclos	sure ur	nder			dd/m	nm/yyy	у		i
		landatory											vebpage, max 150	where the chars)
		[4	tes NO)	~					www	v.exam	ple.com		
		udit of Ma nm/yyyy)		disclos	ures un	der Se	c. 4(1)(b)			dd/n	nm/yyy	У		
						*	Submi	t	N	od	Of	07:	fer	7
							Reset				,			
	***										the	mf		

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No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Secti	on 8(i)											Section	
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0		0	0	0	0	0	0	0	0	0	0	0

* Block IV (I	Details	Regarding	Mandatory	y Disclosures
---------------	---------	-----------	-----------	---------------

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)				
Yes 🕶	www.example.com				
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	dd/mm/yyyy 🚞				
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)				
Yes •	www.example.com				
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	dd/mm/yyyy 🚞				

Submit

Reset

Moder officer

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Year*

Quarterly Return*

2022-2023	~
3rd Quarter (Oct-Dec)	~

Submit

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Edit Previous Return (Https://Dsscic.Nic.In/Quarterly-Returns/E

RTI Annual Return Information System

Quarterly Return Form

Public Authority: National Human Rights Commission

Ministry Name: Department of Home

Quarter: 3rd Quarter (Oct-Dec) (2022-2023)

* BlockI (Details about the requests and appeals)

	Opening Balance No. of as on application begining received as		Progress	during Quarter		
	Balance No. of as on application		Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	14	078.	0 540.	0 11	0 -	0 616.
First Appeals	13	N/A	0 65	N/A	0 —	073.
		Total no. Of 0	CAPIOs designated	Total no. Of	Total no. Of AAs designated	

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Addl. Fee Collected(in Rs.) u/s Collected(in Rs. 7(1) u/s 7(3)		Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
0 2 829/=	0 /806/=	0	0

^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)

Collected(in Rs.) u/s 7(1)	Collected(in Rs.) u/s 7(3)	Recovered(in Rs.) as directed by CIC u/s 20(1)	action taken against any Office u/s 20(2)		
0 3720 2	02010	0	0		

No. Of times various provisions were invoked while rejecting requests

			No.					RTI Act 20					
Secti	on 8(i)										S	ection	
а	b	С	d	е	f	g	h	i	j	9	11	24	other-
0	0	0	0	0	0	0	0	0	0	0	0	0	0

* Block IV (Details Regarding Mandatory Disclosures) A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on Provide the detail/URL of webpage, where the Website of Public Authority? the disclosure is posted (max 150 chars) V www.example.com B. Last Date of updating of Mandatory disclosure under dd/mm/yyyy Section 4(1)b C. Has the Mandatory Disclosure been audited by third party Provide the detail/URL of webpage, where as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013? the Audit report is posted (max 150 chars) Yes www.example.com D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) dd/mm/yyyy (Format dd/mm/yyyy) Submit Reset

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^{*} Block III (Details Of various provisions of section 8 while rejecting the requested information)



Year*

Quarterly Return*

2022-2023		~
2nd Quarter (July-Sept)	,	~

Submit

Cancel (Https://Dsscic.Nic.In/Dashboard)

Edit Previous Return (Https://Dsscic.Nic.In/Quarterly-Returns/Ed

RTI Annual Return Information System

Quarterly Return Form

Public Authority: National Human Rights Commission

Ministry Name: Department of Home

Quarter : 2nd Quarter (July-Sept) (2022-2023)

* BlockI (Details about the requests and appeals)

			Progress during Quarter							
	Opening Balance as on begining of 2nd Quarter (July- Sept)	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	31	0 29	0.572	0 14	0 —	0 6041				
First Appeals	2	N/A	0 76	N/A	0	0 65.				
		Total no. Of C	APIOs designated	Total no. Of	Total no. Of AAs designated					

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

0 3310/=	02270/	0					0			, ,		
	/		0. 1.	!	og the :	roquest	ed info	rmati	on)			
* Block III (Details Of v												
	No. Of times va	rious prov	isions	were inv	oked w	hile rej	ecting	reques	sts			
		Releva	nt Sect	ions Of F	RTIAct	2005			C	ection		
Section 8(i)									56	ection		
a b c	d e	f	g	h	i	j		9	11	24	otl	her
0 0 0	0 0	0	0	0	0)	0	0	0	0	
4												>
* Block IV (Details Reg	arding Mandator	y Disclosu	res)									indiana para ing mananana
A. Is the Mandatory the V	Disclosures un Vebsite of Public	der Sec.	4(1)(b) y ?) posted	on				URL of voosted (r			
	Yes	~					www.e	xamp	le.com			
B. Last Date of upda Section 4(1)b	ating of Mandato	ry disclos	sure ur	nder			dd/mm	n/yyyy				
C. Has the Mandato as per DOPT vide C	ry Disclosure be M No. 1/6/2011	en audite -IR dated	ed by t 15-04	hird part -2013?	У				/URL of posted (
	Yes	~					www.e	examp	le.com			
D. Date of audit of M		sures un	der Se	c. 4(1)(t))		dd/mn	n/yyyy				
				Submit					1	lh	y	
				Reset					V	27.7	1.22	_

renaity Amount

Recovered(in Rs.) as

directed by CIC u/s 20(1)

Addi. ree

Collected(in

Rs.) u/s 7(3)

Registration ree

Collected(in Rs.)

u/s 7(1)

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26-07-2071

No. Of Cases where disciplinary

action taken against any Officer

u/s 20(2)

Year*

Quarterly Return*

2022-2023

Ist Quarter (April-June)

Submit

Cancel (Https://Dsscic.Nic.In/Dashboard)

RTI Annual Return Information System

Quarterly Return Form

Public Authority: National Human Rights Commission

Ministry Name : Department of Home

Quarter : Ist Quarter (April-June) (2022-2023)

* BlockI (Details about the requests and appeals)

				Progress	during Quarter		
	Opening Balance as on begining of lst Quarter (April- June)	No. of application received as transfer from other PAs u/s 6(3)	cases transferred	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied	
Requests	2	0 1.3	0 623.	0 /31	0 —	05941	
First Appeals,	2	N/A	0 48	N/A	0 —	0 48	
		Total no. Of 0	CAPIOs designated	Total no. Of	Total no. Of AAs designated		

^{*} Block II (Details about fees Collected, penalty imposed and disciplinary action taken)